

**CORRIGENDUM TO THE FORM-G**

**Siti Jind Digital Media Communications Private Limited  
Undergoing Corporate Insolvency Resolution Process  
Corrigendum to the Form-G**

With reference to Form G published in Financial Express, Jansatta, Delhi Edition on 21<sup>st</sup> May, 2024 regarding the Invitation for Expression of Interest [Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016] of **Siti Jind Digital Media Communications Private Limited**.

Please note that following shall be revised dates:

<b><u>Sr. No.</u></b>	<b><u>Particulars</u></b>	<b><u>As per Form- G dated 21.05.2024</u></b>	<b><u>Extended Dates</u></b>
1.	Last date for receipt of expression of interest	05/06/2024	13/07/2024
2.	Date of issue of provisional list of prospective resolution applicants	15/06/2024	18/07/2024
3.	Last date for submission of objections to provisional list	20/06/2024	23/07/2024



*Harvinder Singh*

(Mr. Harvinder Singh)  
Resolution Professional

In the Matter of Siti Jind Digital Media Communications Private Limited  
(Regn No. IBBI/PA-001/IP-P00463/2017-18/10806)

AFA valid upto 30.06.2025

Email: Regd. with IBBI: [harvinder@akgandassociates.com](mailto:harvinder@akgandassociates.com)

Address Regd. With IBBI: 11 CSC DDA, Market A Block SaraswatiVihar, New Delhi,  
National Capital Territory of Delhi ,110034

Address for correspondence: 11 CSC DDA, Market A Block Saraswati Vihar, New Delhi,  
National Capital Territory of Delhi ,110034

Email: For Correspondence : [sitijinddigital.cirp@gmail.com](mailto:sitijinddigital.cirp@gmail.com)

Mobile No.: 9810046631

Place: Delhi

Date: 17-06-2024

**PUBLIC NOTICE**

It is notified to the general public that My self Rahul Kumar Gupta son of Shri Sudarshan Lal Gupta resident of Flat No. D-1002, 10th Floor, Tower-D, Park Avenue, Gaur City Greater Noida has lost the original allotment letter (Issue Date-07.07.2011) of Flat No. D-1002, 10th Floor, Tower-D, Park Avenue, Gaur City in favour of Shri Dabher Singh son of Shri Tekchand executed by AIG Infiratch (India) Pvt. Ltd. in this regard Information Report SO No. 430/2014 Delhi Police LR No. 1812779/2024 dated 13.06.2024 has already been filed. Any person possessing the above lost documents and using them in any manner shall do so at his own cost and shall be legally liable. I shall not be responsible for the said documents in any manner whatsoever at any time. If any person/Company/Bank etc. has any claim on the above relevant property, the same should be lodged with me and with the above mentioned branch of State Bank of India (RACPC - I) Noida, within 7 days from the date of this publication, after which, any claim, right, title, interest or objection, if rejected or received, shall be deemed to be null and void and will be waived.

**"FORM INC-26"**

General Notice pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014 Before the Registrar of Companies, Northern Region (In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(b)(a) of the Companies (Incorporation) Rules, 2014 AND In the matter of A H M ADVERTISING PRIVATE LIMITED (CIN : U22219DL2007PT167234) having its registered office at KC-3/8, Kashyap Farm, Ganesha Nagar-II Extn., Shakarpur, Delhi-110092.

Notice is hereby given to the General Public that the company proposes to make application to the Registrar of Companies, Northern Region under section 13(4) of the Companies Act, 2013 seeking confirmation of allotment of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Monday 3<sup>rd</sup> June, 2024 to enable the company to change its Registered office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Registrar of Companies, Northern Region, B-2 Wing, 2<sup>nd</sup> Floor, Pt. Deendrayal Aiyadaya Bhawan, C-23 Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below.

**For A H M Advertising Pvt Ltd**  
Sd/-  
Date: 17.06.2024 Manoj Kumar Gupta  
Place: Delhi Director  
DIN : 01632593  
Registered Office : KC-3/8, Kashyap Farm, Ganesha Nagar-II Extn., Shakarpur, Delhi-110092

**"FORM NO. INC-26"**

[Pursuant to rule 20 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for Conversion of Private Company into Section 8 company Before the Registrar of Companies, Kanpur In the matter of sub-section (5) of Section 8 of Companies Act, 2013 and clause (a) of sub-rule (3) of rule 20 of the Companies (Incorporation) Rules, 2014

In the matter of RAMA AGRICULTURAL PRODUCTS PRIVATE LIMITED having its registered office at 117K/137, Sarvodaya Nagar, Kanpur, Uttar Pradesh, India, 208024.

Notice is hereby given to the General Public that the company proposes to make application to the Registrar of Companies, Kanpur under section 8 (5) of the Companies Act, 2013 seeking confirmation of Conversion of Private Limited Company into Section 8 Company in terms of the special resolution passed at the Extra ordinary general meeting held on 07.06.2024 to Convert the Private Limited company into Section 8 company to enable the company for obtaining license under section 8 of the Act.

Any person whose interest is likely to be affected by the proposed Conversion into Section 8 company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Registrar of Companies, Kanpur, 37/17, Westcott Building, The Mall, Kanpur-208001 Uttar Pradesh, within Thirty days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below.

117K/137, Sarvodaya Nagar, Kanpur, Uttar Pradesh, India, 208024

For and on behalf of the Applicant  
RAMA AGRICULTURAL PRODUCTS PRIVATE LIMITED  
Sd/-  
Date: 15.06.2024 Suraj Singh  
Place: Kanpur Director  
DIN : 00323273

**"FORM NO. INC-26"**

[Pursuant to rule 20 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for Conversion of Private Company into Section 8 company Before the Registrar of Companies, Kanpur In the matter of sub-section (5) of Section 8 of Companies Act, 2013 and clause (a) of sub-rule (3) of rule 20 of the Companies (Incorporation) Rules, 2014

In the matter of RAMA AGRICULTURAL PRODUCTS PRIVATE LIMITED having its registered office at 117K/137, Sarvodaya Nagar, Kanpur, Uttar Pradesh, India, 208024.

Notice is hereby given to the General Public that the company proposes to make application to the Registrar of Companies, Kanpur under section 8 (5) of the Companies Act, 2013 seeking confirmation of Conversion of Private Limited Company into Section 8 Company in terms of the special resolution passed at the Extra ordinary general meeting held on 07.06.2024 to Convert the Private Limited company into Section 8 company to enable the company for obtaining license under section 8 of the Act.

Any person whose interest is likely to be affected by the proposed Conversion into Section 8 company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Registrar of Companies, Kanpur, 37/17, Westcott Building, The Mall, Kanpur-208001 Uttar Pradesh, within Thirty days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below.

117K/137, Sarvodaya Nagar, Kanpur, Uttar Pradesh, India, 208024

For and on behalf of the Applicant  
RAMA AGRICULTURAL PRODUCTS PRIVATE LIMITED  
Sd/-  
Date: 15.06.2024 Suraj Singh  
Place: Kanpur Director  
DIN : 00323273

**हिन्दुस्तान कॉपर लिमिटेड**  
**HINDUSTAN COPPER LIMITED**  
www.hindustancopper.com

**Notice to Shareholders regarding Change of Registrar and Share Transfer Agent**

Notice is hereby given that M/s Alankit Assignments Ltd. has taken over as Registrar and Share Transfer Agent ("RTA") of Hindustan Copper Ltd. with effect from 12.06.2024 from the outgoing RTA, M/s C B Management Services (Pvt) Ltd. Contact details of new RTA for attending shareholders' queries and correspondence is "M/s Alankit Assignments Ltd., Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055, Email ID: rta@alankit.com, Phone: 011 42541719, Link to track the requests and complaints: <https://alankitassignments.com/investor-charter/>".

For Hindustan Copper Ltd.  
Sd/-  
Place: Kolkata (C S Singh)  
Date: 14.06.2024 Company Secretary & Compliance Officer

Regd. Office: 'Tamra Bhavan', 1, Ashutosh Chowdhury Avenue, Kolkata - 700119  
Tel: (033) 2283 2676, E-mail: investors.cs@hindustancopper.com  
Website: www.hindustancopper.com, CIN: L27201WB1967GOI028825

**CORRIGENDUM TO THE FORM-G**

**SITI JIND DIGITAL MEDIA COMMUNICATIONS PRIVATE LIMITED**  
UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS  
CORRIGENDUM TO THE FORM-G

With reference to Form G published in Financial Express, Jansatta, Delhi Edition on 21st May, 2024 regarding the Invitation for Expression of Interest (Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016) of SITI JIND Digital Media Communications Private Limited.

Please note that following shall be revised dates:

Sr. No.	Particulars	As per Form-G dated 21.05.2024	Extended Dates
1.	Last date for receipt of expression of interest	05/06/2024	13/07/2024
2.	Date of issue of provisional list of prospective resolution applicants	15/06/2024	18/07/2024
3.	Last date for submission of objections to provisional list	20/06/2024	23/07/2024

(Mr. Harvinder Singh)  
Resolution Professional  
In the Matter of SITI JIND Digital Media Communications Private Limited  
(Regn No. IBB/IPA-001/IP-P00463/2017-18/10806)  
AFA valid upto 30.06.2025

Email: Regd. with IBB: harvinder@bakgandassociates.com  
Address Regd. With IBB: 11 CSC DDA, Market A Block SarwasatiVihar, New Delhi, National Capital Territory of Delhi, 110034  
Address for correspondence: 11 CSC DDA, Market A Block Sarwasati Vihar, New Delhi, National Capital Territory of Delhi, 110034  
Place: Delhi Email: For Correspondence: siti.jind@digita.cirp@gmail.com  
Date: 17-06-2024 Mobile No: 98100446631

**GRIHUM HOUSING FINANCE LIMITED**  
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune - 411036

Whereas, the undersigned being the Authorised Officer of Grihumb Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) changed to Grihumb Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimited Company) herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said Rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (6) of section 13 of the Act, in respect of time available to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession Taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	SANTOSH KATIYAR, NISHA KATIYAR,	All That Piece & Parcel Of Plot No 02 Situated At Part Of Arazi No 966 Village Fatehpur Roshnai Tehsil Akbarpur Distt Kanpur Dehat Up Adm. 250.21 Sq.Mtrs. Primary School Roshnai Pin Code- 209304 Bounded By:- East:- Plot No 03 , West:- Plot No 01 , North:- Plot No 07, South:- 40 Ft Wide Road.	13/06/2024	08/04/2024	Loan No. HF/0045/H/21/100147 Rs. 34,79,407/- (Rupees ThirtyFour Lakh Seventy-Nine Thousand Four Hundred Seven Only) payable as on 08/04/2024 along with interest @ 14.5 p.a. till the realization.
2.	NARENDRA PRATAP SRIVASTAVA, SHALINI SRIVASTAVA,	All That Piece And Parcel Of House No. E.D. 442 Ews. Mauza Ada Colony Naini, Pargana- Arai & Tehsil- Karchhana, Prayagraj, Area Of 36.75 Sqr. Mtr Which Is Bounded & Butted As Under:- East: House No. E.D. 429 Ews, West: 7.5 Mtrs. Road, North: House No. E.D. 443 Ews, South: House No. E.D. 421 Ews.	13/06/2024	08/04/2024	Loan No. HL/0004410000005013303 Rs. 29,10,038/- (Rupees TwentyNine Lakh Ten Thousand ThirtyEight Only) payable as on 08/04/2024 along with interest @ 14.75 p.a. till the realization.
3.	DESH DEEPAK SINGH, REETA SINGH,	All That Piece & Parcel Of Plot Part Over Khasra No 266 Ka Village - Ratauli, Binjaur, Sarojani Nagar,Lucknow Adm. 1500 Sq.Ft. Pin Code- 226002 Bounded By:- East:- Other Plot, West:- Road 25ft, North:- Plot Rajesh Yadav, South:- Plot Of Seller .	14/06/2024	08/04/2024	Loan No. HF/0043/H/21/100490 Rs. 13,30,586/- (Rupees Thirteen Lakh Thirty Thousand Five Hundred EightySix Only) payable as on 08/04/2024 along with interest @ 13 p.a. till the realization.
4.	VIMLA SINGH, DHIRENDR PRATAP SINGH,	All That Piece & Parcel Of Land Gata No 1426 Min Situated At Chhathuwa Pargana Mohanganj Tehsil Tilo Distt Amethi Adm. 420.Sq.Mtr. Bharat Petroleum Pin Code- 229309 Bounded By:- East:- Plot Of Seller, West:- Road 30ft, North:- Plot Of Seller South:- Plot Of Radha.	14/06/2024	08/04/2024	Loan No. HL/0004410000005013303 Rs. 26,92,115/- (Rupees TwentySix Lakh NinetyTwo Thousand One Hundred Fifteen Only) payable as on 08/04/2024 along with interest @ 16.25 p.a. till the realization.

Place: UP Date: 17.06.2024 Sd/- Authorised Officer, Grihumb Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

**ADITYA BIRLA HOUSING FINANCE LIMITED**  
Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266  
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

**DEMAND NOTICE** (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

**SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.**

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereon. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/c No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice as on Date
1.	JAGDISH KUMAR JAISWAL Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 2. NEERAJ KUMAR JAISWAL Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 3. PUSPA DEVI Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 4. DEENA NATH JAISWAL Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 5. JAISWAL GENERAL STORE Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 6. JAGDISH KUMAR JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 7. NEERAJ KUMAR JAISWAL At Bhullanpur, South Gate, Varanasi, Uttar Pradesh-221108 8. PUSPA DEVI Bhullanpur, 34 Vahani, Bhullanpur P.A.C, Varanasi, Uttar Pradesh-221108 9. DEENA NATH JAISWAL Bhullanpur 34 Pac South Gate, Bhullanpur, Varanasi, Uttar Pradesh-221108 10. JAGDISH KUMAR JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 11. NEERAJ KUMAR JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 12. PUSPA DEVI At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 13. DEENA NATH JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108	01.06.2024	10.06.2024	Rs. 35,74,864.74/- (Rupees Thirty Five Lakh Seventy Four Thousand Eight Hundred Sixty Four and Seventy Four Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 05.06.2024

Loan Account No. LNLUCAP-05220130924 & LNLUCAP-05220130928

**DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED:** All That Piece And Parcel Of Property Area 1360 Sq. Ft., Araj No. 396, Situated At Mauza: Bhanupur, Pargana: Dehat Amanat, Tehsil & District: Varanasi, Uttar Pradesh-221108, And Bounded As: East: Land Of Vibhuti & Others, West: Juj House Of Vendor (Ajadi Devi), North: 8 Ft. Wide Kachcha Road South: Land Of Ram Ratan & Others.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 17.06.2024 Sd/- Authorised Officer  
Place: LUCKNOW (Aditya Birla Housing Finance Limited)

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF M/s RASIK PRODUCTS PRIVATE LIMITED

**RELEVANT PARTICULARS**

1. Name of corporate debtor	M/S RASIK PRODUCTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09 <sup>th</sup> December, 1998
3. Authority under which corporate debtor is incorporated / registered	ROC, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22211UP1998PTC024053
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office address: 141 Km Delhi Agra Bypass Near Awar Rly Bridge Krishna Nagar Mathura, Uttar Pradesh, India, 281004
6. Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on 14th June, 2024 Order received/communicated on 15th June, 2024
7. Estimated date of closure of insolvency resolution process	11 <sup>th</sup> December, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amit Goel IBBI Regd. No : IBB/IPA-001/IP-P-01842/2019-2020/12950
9. Address and e-mail of the interim resolution professional, registered with the Board	IRP's Address : H.No. 9 Near Patel Institute of Engg. Adarsh Colony, Opp Bhanwa Lane Devarpuram as Muzaffarnagar, Muzaffarnagar, Uttar Pradesh-251001. Email Id : a.goel@rasikproducts@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 109, First Floor, Surya Kisan Building, 19, Kasturba Gandhi Marg, New Delhi - 110001 Email Id: cirp.rasikproducts@gmail.com
11. Last date for submission of claims	28th June, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at : <a href="https://ibbi.gov.in/download-form.html">https://ibbi.gov.in/download-form.html</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Rasik Products Private Limited on 14th June, 2024 (CIRP order pronounced on 14.06.2024, Order received/communicated on 15.06.2024). The creditors of M/s Rasik Products Private Limited, are hereby called upon to submit their claims with proof on or before 28th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.06.2024 Sd/- Amit Goel  
Place : Muzaffarnagar Interim Resolution Professional  
IBBI/IPA-001/IP-P-01842/2019-2020/12950  
Authorisation for Assignment valid till 03/12/2024

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF M/S BHARTIYA MICRO CREDIT

**RELEVANT PARTICULARS**

1. Name of corporate debtor	M/s. Bhartiya Micro Credit
2. Date of incorporation of corporate debtor	17/07/2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Kanpur, Uttar Pradesh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65992UP2008NPL034486
5. Address of the registered office and principal office (if any) of corporate debtor	645/A/57 Plot No.-15 Janki Vihar Sector - I, Jankipuram, Lucknow, Uttar Pradesh, India, 226021
6. Insolvency commencement date in respect of corporate debtor	14 <sup>th</sup> June 2024
7. Estimated date of closure of insolvency resolution process	11 <sup>th</sup> December 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Efficax Resolution Professionals Private Limited Registration No. IBB/IRP-0153/IPA-3/2023-24/50063
9. Address and e-mail of the interim resolution professional, as registered with the Board	3656/6, Lane No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi, 110035 Email ID: md@efficaxindia.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	70D, 3rd Floor, Pocket-A, Krishna Park Ext, Tiak Nagar, Delhi - 110018 Email ID: cirp_bhartiyamicrocredit@efficaxindia.com
11. Last date for submission of claims	28 <sup>th</sup> June 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Bhartiya Micro Credit on 14<sup>th</sup> June 2024. The creditors of M/s. Bhartiya Micro Credit are hereby called upon to submit their claims with proof on or before 28-06-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Rakesh Kumar Jindal  
On behalf of Efficax Resolution Professionals Private Limited (Corporate IPE)  
Interim Resolution Professional  
For M/s. Bhartiya Micro Credit  
IBBI/IRP-0153/IPA-3/2023-24/50063  
IBBI Registered Address: 3656/6, Lane No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi-110035  
AFA Valid Upto-03.09.2024  
Phone Number- 9560464525

**APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the Authorised Officer of Grihumb Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) changed to Grihumb Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimited Company) herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said Rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (6) of section 13 of the Act, in respect of time available to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession Taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	SANTOSH KATIYAR, NISHA KATIYAR,	All That Piece & Parcel Of Plot No 02 Situated At Part Of Arazi No 966 Village Fatehpur Roshnai Tehsil Akbarpur Distt Kanpur Dehat Up Adm. 250.21 Sq.Mtrs. Primary School Roshnai Pin Code- 209304 Bounded By:- East:- Plot No 03 , West:- Plot No 01 , North:- Plot No 07, South:- 40 Ft Wide Road.	13/06/2024	08/04/2024	Loan No. HF/0045/H/21/100147 Rs. 34,79,407/- (Rupees ThirtyFour Lakh Seventy-Nine Thousand Four Hundred Seven Only) payable as on 08/04/2024 along with interest @ 14.5 p.a. till the realization.
2.	NARENDRA PRATAP SRIVASTAVA, SHALINI SRIVASTAVA,	All That Piece And Parcel Of House No. E.D. 442 Ews. Mauza Ada Colony Naini, Pargana- Arai & Tehsil- Karchhana, Prayagraj, Area Of 36.75 Sqr. Mtr Which Is Bounded & Butted As Under:- East: House No. E.D. 429 Ews, West: 7.5 Mtrs. Road, North: House No. E.D. 443 Ews, South: House No. E.D. 421 Ews.	13/06/2024	08/04/2024	Loan No. HL/0004410000005013303 Rs. 29,10,038/- (Rupees TwentyNine Lakh Ten Thousand ThirtyEight Only) payable as on 08/04/2024 along with interest @ 14.75 p.a. till the realization.
3.	DESH DEEPAK SINGH, REETA SINGH,	All That Piece & Parcel Of Plot Part Over Khasra No 266 Ka Village - Ratauli, Binjaur, Sarojani Nagar,Lucknow Adm. 1500 Sq.Ft. Pin Code- 226002 Bounded By:- East:- Other Plot, West:- Road 25ft, North:- Plot Rajesh Yadav, South:- Plot Of Seller .	14/06/2024	08/04/2024	Loan No. HF/0043/H/21/100490 Rs. 13,30,586/- (Rupees Thirteen Lakh Thirty Thousand Five Hundred EightySix Only) payable as on 08/04/2024 along with interest @ 13 p.a. till the realization.
4.	VIMLA SINGH, DHIRENDR PRATAP SINGH,	All That Piece & Parcel Of Land Gata No 1426 Min Situated At Chhathuwa Pargana Mohanganj Tehsil Tilo Distt Amethi Adm. 420.Sq.Mtr. Bharat Petroleum Pin Code- 229309 Bounded By:- East:- Plot Of Seller, West:- Road 30ft, North:- Plot Of Seller South:- Plot Of Radha.	14/06/2024	08/04/2024	Loan No. HL/0004410000005013303 Rs. 26,92,115/- (Rupees TwentySix Lakh NinetyTwo Thousand One Hundred Fifteen Only) payable as on 08/04/2024 along with interest @ 16.25 p.a. till the realization.

Place: UP Date: 17.06.2024 Sd/- Authorised Officer, Grihumb Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

**ADITYA BIRLA HOUSING FINANCE LIMITED**  
Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266  
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

**DEMAND NOTICE** (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

**SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.**

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereon. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/c No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice as on Date
1.	JAGDISH KUMAR JAISWAL Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 2. NEERAJ KUMAR JAISWAL Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 3. PUSPA DEVI Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 4. DEENA NATH JAISWAL Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 5. JAISWAL GENERAL STORE Araj No. 396, Near Sbi Atm, Mouje- Bhanupur, Pargana-Dehat Amanat, District-Varanasi, Uttar Pradesh-221108 6. JAGDISH KUMAR JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 7. NEERAJ KUMAR JAISWAL At Bhullanpur, South Gate, Varanasi, Uttar Pradesh-221108 8. PUSPA DEVI Bhullanpur, 34 Vahani, Bhullanpur P.A.C, Varanasi, Uttar Pradesh-221108 9. DEENA NATH JAISWAL Bhullanpur 34 Pac South Gate, Bhullanpur, Varanasi, Uttar Pradesh-221108 10. JAGDISH KUMAR JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 11. NEERAJ KUMAR JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 12. PUSPA DEVI At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108 13. DEENA NATH JAISWAL At Bhullanpur Pac, Bhullanpur, Varanasi, Uttar Pradesh-221108	01.06.2024	10.06.2024	Rs. 35,74,864.74/- (Rupees Thirty Five Lakh Seventy Four Thousand Eight Hundred Sixty Four and Seventy Four Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 05.06.2024

Loan Account No. LNLUCAP-05220130924 & LNLUCAP-05220130928

**DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED:** All That Piece And Parcel Of Property Area 1360 Sq. Ft., Araj No. 396, Situated At Mauza: Bhanupur, Pargana: Dehat Amanat, Tehsil & District: Varanasi, Uttar Pradesh-221108, And Bounded As: East: Land Of Vibhuti & Others, West: Juj House Of Vendor (Ajadi Devi), North: 8 Ft. Wide Kachcha Road South: Land Of Ram Ratan & Others.

We hereby call upon the borrower stated herein to pay us within

